

**ORAL**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD

(This the **19<sup>th</sup> Day of July**, 2019)

**Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)**

**Original Application No.330/748/2019**  
(U/S 19, Administrative Tribunal Act, 1985)

Punnu Lal a/a 61 years, S/o Mahaveer R/o Akabarpur, Post Office  
Kasenga, Police Station Pipari, District Allahabad.

..... **Applicant**  
By Advocate: **Shri Awadesh Narayan Pandey**

Versus

1. Union of India, through General Manager, N.C. Railway, Allahabad.
2. Union of India through D.R.M/N.C. Railway, Allahabad.
3. Senior D.E.N./N.C. Railway, Allahabad.
4. Senior D.P.O./N.C. Railway D.R.M., Office Nawab Yusuf Road, Allahabad.
5. Senior Programming Officer, N.C. Railway Allahabad.

..... **Respondents**

By Advocate: **Shri Shesh Mani Mishra**

**ORDER**

Shri Awadesh Narayan Pandey, Advocate, is present for the applicant. Shri Shesh Mani Mishra, Advocate is present for respondents.

2. This Original Application (OA) has been filed by the applicant, Punnu Lal, for the following relief:-

"(a) *To issue a suitable writ, order or direction in the nature of mandamus commanding the respondent Nos. 1 to 5 to pay retirement benefits for services rendered and pay all the retirement and other benefits with arrears and interest.*

- (b) Issue an order or direction in the nature of mandamus commanding the respondents to decide the representation of the applicant which is pending before them.
- (c) to issue any such order or direction which this Hon'ble Tribunal may deem fit and proper under the circumstances of the case.
- (d) to award the costs to the applicant "

2. The applicant has submitted that he was engaged as casual labour on 20.06.1977 in Railway and granted temporary status on 29.08.1989. After attaining the age of superannuation applicant was retired on 31.07.2012.

3. Counsel for the applicant has submitted that applicant has not been provided full retiral benefit that is why he represented several representations to the respondents' authorities and that he is facing financial constraints on account of nonpayment of full retiral dues. Counsel for the applicant has also drawn the attention of this Tribunal towards the representations moved by the applicant to the respondents' authorities.

4. Record reveals that applicant has moved last representation before the Department on 25.06.2019 (Annexure A-4) and counsel for the applicant submitted that applicant will be satisfied if respondents are directed to

decide representation dated 25.06.2019 (Annexure A-4) by a reasoned and speaking order within specified time frame.

5. In view of the aforesaid limited prayer made by counsel for the applicant but **without commenting anything on merits of the case**, the instant Original Application is disposed off with the direction to the Competent Authority among the respondents to decide the representation of the applicant dated 25.06.2019 (Annexure A-4) by a reasoned and speaking order within a period of four months from the date of receipt of certified copy of this order and communicate the decision so taken by the respondents to the applicant in writing. No costs.

**(Justice Bharat Bhushan)**  
Member (Judicial)

Sushil